

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
(IB)-343(PB)/2021
IA-955/2022

IN THE MATTER OF:

Union Bank of India (Through RP Mr. Deepak Maini)

.....Applicant

Vs.

Shri Sachin Garg

.....Respondent

SECTION

U/s 95 of (IBC)

Order delivered on 18.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Adv Piyush Gautam
For the RP : Abhishek Anand, Karan Kohli, Akshit Awasthi Adv

ORDER

Ld. Counsel for the RP is present. None appears on behalf of Financial Creditor i.e. Union Bank of India. Ld. Counsel for the Personal Guarantor is also present. As mentioned in order dated 31.05.2024, Ld. Counsel for the Financial Creditor i.e. Union Bank of India had submitted that the application for condonation of delay for payments is submitted by the Personal Guarantor is pending before the Bank. Since no body is appearing on behalf of Union Bank of India today, in the interest of justice, list this matter on **06.09.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)